#### GOVERNMENT OF INDIA MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DEPARTMENT OF PERSONNEL & TRAINING)

# LOK SABHA UNSTARRED QUESTION NO. 664 (TO BE ANSWERED ON 26.06.2019)

# CHILD CARE ALLOWANCE FOR DIVYANG WOMEN

### †664. SHRI LALLU SINGH:

Will the **PRIME MINISTER** be pleased to state:

- (a) whether the Government has doubled the child care allowance for divyang women;
- (b) if so, the details thereof including allowance provided in Uttar Pradesh;
- (c) the time by which the said scheme is likely to be implemented; and
- (d) the burden likely to be on the Government exchequer as a result thereof?

### **ANSWER**

# MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (DR. JITENDRA SINGH)

(a) to (c): Consequent upon implementation of the recommendations of the 7<sup>th</sup> Central Pay Commission, the rates of special allowance for women with disabilities have been increased from Rs.1500 per month to Rs.3000 per month for child care which shall be payable from the time of child's birth till the child is two years old. This special allowance shall be payable for a maximum of two eldest surviving children and would be automatically raised by 25% every time the Dearness Allowance on the revised pay structure goes up by 50%. It is effective from 1<sup>st</sup> July, 2017 and applicable to all Central Government disabled woman employees, irrespective of their place of posting, including in Uttar Pradesh.

(d): No specific information regarding the financial burden on Government exchequer in this regard is available.

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